

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.2610/2022

(Arising out of impugned final judgment and order dated 08-03-2022 in ABA No.3181/2021 passed by the High Court of Judicature at Bombay)

NAUSHAD IDRIS KHAN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(With IA No.40279/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40281/2022 - EXEMPTION FROM FILING O.T.)

Date : 29-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Gaurav Agrawal, AOR

For Respondent(s)

Mr. Rahul Chitnis, Adv.
Mr. Chinmoy Khaladkar, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 29 August 2022.
- 2 The interim protection granted on 1 April 2022 shall continue to operate till the next date of listing.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master